

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 732
ANSWERED ON 21ST JULY, 2016

SECURITY NORMS FOR NHS

732. SHRIMATI RANJANBEN BHATT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the security norms are not fully complied within the construction of National Highways (NHs) which is posing threat to the lives of people;
- (b) if so, whether the Government proposes to take any steps to get the security norms fully complied;
- (c) if so, the details thereof and the time by which it is likely to be complied with; and
- (d) if not, the reasons therefor?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) As per the concession/contract agreement, the safety/security norms are to be complied by the concessionaire/contractor on the project highway during the construction of National Highways. For this purpose, Government has made it mandatory to get the safety audit of all project highways at all the stages including the construction stage through independent safety consultants. The safety consultants carry out independent safety audit of the project highway during the development/ construction/ maintenance stage as per the prescribed standards/guidelines of the Ministry/IRC. The recommendations of the independent safety consultant are acted upon by the concerned concessionaire/contractor for complying to any safety deficiency or for taking action to provide additional road safety measures, which is a continuous process.
